CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 4/94 in O.A. NO. 2863/92



New Delhi this the 27th day of April, 1994

COR AM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIR MAN THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Sendeo Dass, R/O H. No. 230-B, Salimgarh Rly. Colony, Jamna Bazar Road, Near Red Fort, Delhi.

Petitioner

By Advocate Shri B. K. Madhok for Shri B. S. Mainee

<u>Versus</u>

- Shri Masih-Uz-Zaman, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri G. K. Kanchan, Divl. Railway Manager, Northern Railway, State Entry Road, New Delhi.

Respondents

By Advocate Shri I. C. Sudhir

ORDER (ORAL)

Shri Justice V. S. Malimath -

The respondents have since complied with the judgment of the Tribunal as is clear from the orders produced at Annexure-I. The first order is regarding reinstatement and the second is regarding fixation of pay and for grant of consequential benefits.

There is a clear direction for grant of all consequential benefits. So far as the question of promotion is concerned, it is not the case of the petitioner that any junior of his was promoted after

date of filing the O.A. The judgment has to be understood as saying that as and when occasion arises for further promotion it should be done ignoring the earlier retirement which has been held to be the earlier retirement which has been held to be illegal. In these circumstances, this C.P. stands disposed of.

b. J. gry

(P. Thiruyengadam)

(V. S. Malimath) Chairman

/as/